

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 143 OF 2017 &
IA NOS. 22 & 47 OF 2018**

Dated: 18th April, 2018

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Jindal Power Ltd.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Sinchal Kakrania
Ms. Nandita Bajpai

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Ms. Pallav Mongia
Mr. Mridul Chakravarty for PGCIL

Mr. Ravin Dubey
Mr. K.K. Aggarwal for R-11

ORDER

IA NO. 47 OF 2018

(Appln. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 143 OF 2017

As agreed by learned counsel for the parties, list the matter for hearing on **11.07.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk